OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

Civil Misc. Contempt Petition No.154 of 2006 in Original Application No.1067 of 2006.

Allahabad, this the 8th day of December, 2006.

Hon'ble Mr. Justice Khem Karan, Vice-Chairman Hon'ble Mr. P.K. Chatterji, Member (A)

Rakesh Kumar Jain,
Agaed about 57 years,
S/o Late Kailash Chand Jain,
Presently resident of 3, Ponappa Marg,
Tapovan Colony, New Cantt. Allahabad.

At present, posted as Commissioner of Income Tax, (Appeals), Income Tax Offixce, Civil Lines, Allahabad.

...Applicant.

(By Advocate : Shri Shyamal Narain)

Versus

- 1. Ms. M.H. Kherawala, Chairman, Central Board of Direct Taxes, North Block, New Delhi.
- 2. Shri V.K. Srivastava, Chief Commissioner of Income Tax, Allahabad.
- 3. Shri Ashim Kumar, Commissioner of Income Tax (D.R.), I.T.A.T., Allahabad.

... Respondents.

(By Advocate : Shri S.Singh)

Hon'ble Mr. Justice Khem Karan, V.C. :

Learned counsel for the applicant has stated that this contempt petition is in the context of interim order of status-quo passed in OA No.1067/06 on 27.9.2006. He says by subsequent order dated 20.11.2006 passed in the same OA, the Tribunal has taken a view that the order of





He says that in view of the order dated 20.11.2006, this contempt petition may be dropped and notices be discharged, with liberty to the applicant that he may move for contempt in case orders of 20.11.2006 passed in OA No.1067/06 are reversed or modified to the benefit of the applicant.

Accordingly, the contempt petition is dropped and notices are discharged. The applicant is given liberty to come again if the said order dated 20.11.2006 is modified or reversed to the benefit of the applicant.

Member-A

Vice-Chairman

RKM/